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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

% *Date of Decision: 20<sup>th</sup> April, 2026*

+ CRL.M.C. 2922/2026

HEMANT KUMAR & ORS. ....Petitioners

Through: Mr. Atinder Kumar with Mr. Yash Goyal, Advocates with petitioners in person.

versus

STATE (GOVT.OF NCT OF DELHI) & ANR. ....Respondents

Through: Mr. Raj Kumar, APP for the State with SI Anil Kumar, HC Shankar, PS Dabri.

Ms. Preeti with Ms. Deepti, Advocates for respondent No.2 with respondent No.2 in person

**CORAM:**

**HON'BLE MR. JUSTICE MANOJ JAIN**

**J U D G M E N T (oral)**

1. Petitioners herein seek quashing of FIR No. 125/2026 dated 14.02.2026, registered at Police Station Dabri, Delhi, for commission of offences under Sections 115(2)/126(2)/79/3(5) of *Bharatiya Nyaya Sanhita (BNS), 2023* (corresponding Sections 323/341/509/34 IPC), along with all consequential proceedings arising therefrom, on the basis of compromise arrived at between the parties.

2. The abovesaid FIR was registered on the basis of the complaint lodged by respondent No.2 (name withheld). The incident is of 28.01.2026, when respondent No.2 was returning to her home after dropping her children at the school. Petitioner No.1, who is her neighbor, was present with his friends in



balcony of his house and used filthy language and made obscene gestures. When respondent No.2 started recording their such act, she was assaulted. Petitioner No.5 is mother of petitioner No.1.

3. The matter is still under investigation and charge-sheet is yet to be filed.

4. Fact, however, remains that the parties have entered into compromise and copy of *Compromise Deed* dated 11.04.2026 has also been placed on record, which is signed by all the petitioners as well as respondent No.2.

5. Respondent No. 2 is present in person along with her counsel. Investigating officer is also present. She has been duly identified by her counsel and Investigating Officer.

6. She reiterates the terms of settlement and submits that being neighbours, they have amicably resolved all their disputes and she has forgiven the petitioners and has agreed that she would cooperate in quashing of the FIR. She states that she has entered into the abovesaid settlement voluntarily, without any coercion and influence from any corner whatsoever and therefore, she would have '*no objection*' if FIR in question is quashed.

7. Petitioners are present in person and feel apologetic for the incident in question.

8. Petitioner No.1 undertakes not to indulge in such type of activities, again.

9. In view of the settlement arrived at between the parties, continuing with criminal proceedings would serve no useful purpose, especially, when dispute does not involve any public interest and is, primarily, private in nature. In any case, even the complainant does not wish to press any charges against the petitioners.



10. Accordingly, exercising inherent powers vested in this Court under Section 528 of *Bharatiya Nagarik Suraksha Sanhita, 2023*, it is deemed appropriate to quash the instant FIR.

11. Consequently, to secure the ends of justice, FIR No. 125/2026 dated 14.02.2026, registered at Police Station Dabri, Delhi, for commission of offences under Sections 115(2)/126(2)/79/3(5) of *Bharatiya Nyaya Sanhita (BNS), 2023* (corresponding Sections 323/341/509/34 IPC), along with all consequential proceedings arising therefrom, is, hereby, quashed subject to petitioners' depositing total cost of Rs. 20,000/- in the account of *Delhi High Court Legal Services Committee* within two weeks from today. Proof of deposit of cost, Original *Compromise Deed* dated 11.04.2026 and original affidavits of the parties, copies of which have been placed on record in the present proceedings, shall be handed over to the concerned SHO/IO within further two weeks.

12. The petition stands disposed of in aforesaid terms.

**(MANOJ JAIN)**  
**JUDGE**

**APRIL 20, 2026**  
**st/js**